

SUPREME COURT OF INDIA

State of Punjab

Vs.

Gurdev Kaur

Crl.A.No.730 of 1994

(K. T. Thomas and S. N. Phukan JJ.)

23.01.2002

ORDER

The Text below is only a summarized version of the order pronounced

Accused charged for offence under Sections 304-B and 498 A. Acquitted by Trial Court. All the accused died during pendency of proceedings. Supreme Court held that is not a fit case to be remanded to High Court as there was no evidence that wife was subjected to demand of dowry.